

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:275
ANSWERED ON:25.02.2000
BANK LOAN DEFAULTERS
SUBODH MOHITE

Will the Minister of FINANCE be pleased to state:

- (a) whether the banks, and financial institutics have submitted the list of wilful defaulters of Rs. 25 lakhs and above to the Reserve Bank of India;
- (b) if so, the details thereof; and
- (c) the steps proposed by the Government to recover the amount from these defaulters?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL) :

(a) to (c) Reserve Bank of India (RBI) has reported that, as directed, banks and Financial Institutions are submitting information on wilful defaulters of Rs. 25 lacs and above to the Reserve Bank of India. Under the banking iaws in force disclosure of names of borrowers of banks and financial institutions is not permissible except under the circumstances as provided.